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C.A.No. 6260-6265 OF 2000  
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp  
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ITEM NO.101 (P-H) COURT NO. 5 SECTION III

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal Nos.6260-6265/2000 @@  
AA

Union of India & Ors. Appellant (s)

VERSUS

Onkar S. Kanwar & Ors. Respondent (s)  
(With office report)

WITH

Civil Appeal No.633/2002  
(With appln. for permission to place addl. documents on record  
and with prayer for interim relief and office report)

Civil Appeal No.634/2002  
(With prayer for interim relief and office report)

Civil Appeal No.635/2002  
(With prayer for interim relief)

Civil Appeal No.636/2002  
(With prayer for interim relief and office report)

Civil Appeal No.637/2002  
(With prayer for interim relief and office report)

Civil Appeal No.638/2002  
(With prayer for interim relief and office report)

Civil Appeal No.639/2002  
(With prayer for interim relief)

Civil Appeal No.640/2002  
(With prayer for interim relief and office report)

Civil Appeal No.641/2002  
(With prayer for interim relief and office report)

Civil Appeal No.642/2002  
(With prayer for interim relief and office report)

Date : 18/09/2002 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI  
HON'BLE MR. JUSTICE S.N. VARIAVA

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.PA

For Appellant (s)            Mr. S.Ganesh, Sr.Adv.  
-U.O.I.:                        Mr. K. Swami, Adv.  
                                     Mrs. Nisha Bagchi, Adv.  
                                     Mr. K.C. Kaushik, Adv.  
                                     Mr. B.K. Prasad, Adv.

For Respondents/  
-Appellants:                    Mr. Joseph Vellapally, Sr.Adv.  
                                     Mr. M.P. Vinod, Adv.  
                                     Mr. P.K. Ram, Adv.  
                                     Mr. A.K. Jain, Adv.  
                                     Mr. Deepak Prakash, Adv.  
                                     Mr. Bobby Lal, Adv.  
                                     Mr. Tarun Gulati, Adv.

RR-Ex-parte

UPON hearing counsel the Court made the following  
O R D E R

....L.....I.....T.....T.....T.....T.....T.....J  
.SP2

Mr.S.Ganesh, learned counsel appearing for the Union of India, made his submissions from 10.35 a.m. to 11.40 a.m. Thereafter, Mr.Vellapally, learned counsel appearing for the respondents/appellants, made his submissions for five minutes. List on September 19, 2002 as part-heard.

.SP1                            (N. Annapurna)                            (S. Malkani)  
                                     Court Master                                Court Master